

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 1459
TO BE ANSWERED ON FRIDAY, THE 28TH JULY, 2023

Repeal of Statutory Rules and Orders

1459. SHRI DUSHYANT SINGH :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of union statutory instruments, rules, orders, etc., which are currently in force in India;
- (b) whether all the statutory instruments issued under various Acts that have since been repealed were also repealed along with the Acts;
- (c) the number and details of cases in which a penalty has been imposed or detention made under such instruments, rules, orders etc. despite the parent Act being repealed;
- (d) whether the Government has commissioned any study to examine the repeal of statutory instruments that hinder the social and economic transformation of the society, if so, the details thereof; and
- (e) if not, the reasons therefor ?

A N S W E R
MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE: MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS: AND MINISTER OF STATE IN THE MINISTRY OF
CULTURE
(SHRI ARJUN RAM MEGHWAL)

(a) to (e): The information is being collected and will be laid on the Table of the House.